

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-512

CP/422/2016

CA/253/2022, CA/98/2020, CA/08/2021, CA/223/2022, IA/178/2023

IN THE MATTER OF:

Bank of Baroda

....Applicant

Vs.

Metaphor Exports Pvt. Ltd.

.....Respondent

SECTION

U/s 433(e) & 434

Order delivered on 04.06.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. B. B. Pradhan in IA/178/2023 (EPFO)

For the Respondent :

For the Liquidator : Adv. Amol Vyas a/w Mr. Satyendra Khorania,
Liquidator

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is listed on **15.07.2024.**

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)